

THE DELHI SALES TAX (SECOND AMENDMENT) BILL, 1994

(BILL NO. 15 OF 1994).

As passed by the Legislative Assembly of the National
Capital Territory of Delhi on the 22nd December, 1994.

THE DELHI SALES TAX (SECOND AMENDMENT) BILL, 1994

A

BILL

further to amend the Delhi Sales Tax Act, 1975.

Be it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Forty-fifth year of the Republic of India as follows:-

Short title,
extent and
commencement

1. (1) This Act may be called the Delhi Sales Tax (Second Amendment) Act, 1994.
- (2) It extends to the whole of the National Capital Territory of Delhi.
- (3) It shall come into force at once.

Amendment of
Section 4

2. In sub-section (1) of Section 4 of the Delhi Sales Tax Act, 1975 (43 of 1975):-
 - (1) after clause (c), the following new clause shall be inserted, namely :-

"(cc) in the case of taxable turnover in respect of lottery tickets, at the rate of twenty paise in the rupee;"

This Bill has been passed by the Legislative Assembly of the National Capital Territory of Delhi on the 22nd December, 1994.

Delhi

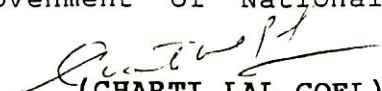

(CHARTI LAL GOEL)
SPEAKER

Legislative Assembly of the
National Capital Territory of Delhi.

Dated the Decembe, 1994.

I hereby certify that this Bill is a Money Bill for the purpose of section 24 of the Government of National Capital Territory of Delhi Act, 1991.

Delhi


(CHARTI LAL GOEL)
SPEAKER

Legislative Assembly of the
National Capital Territory of Delhi.

Dated the December, 1994.

I assent to this Bill.

Delhi


(P.K. DAVE)
Lt. Governor of

National Capital Territory of Delhi

Dated the 30/12/1994.